

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH, MUMBAI
COMPANY PETITION NO. TCP 693/I&BP/NCLT/MB/MAH/2017**

Under Insolvency & Bankruptcy Code 2016
In the matter of

**Ami Hitesh Mehta,
64, Tardeo Apartments,
Javji Dadaji Road,
Haji Ali,
Mumbai – 400 007.**

: Petitioner

V/s

**M/s. Safetec Hygiene & Healthcare Pvt. Ltd.,
Registered Office at:
202 & 203, Span Landmark,
Andheri Kurla Road,
Andheri East,
Mumbai 40 093**

: Respondent

CORAM

- : 1. SHRI M.K. SHRAWAT**
Member (Judicial)
2. SHRI BHASKARA PANTULA MOHAN
Member (Judicial).

Per M.K. Shrawat, Member (Judicial)

ORDER dated 18.08.2017

1. This is a transferred Petition from the High Court.
2. The Learned Representative has stated that the requisite compliances as per Notification dated 29.06.2017 [F. No.1/5/2016-CL-V] GSR 732(E) could not be made. However, seeking liberty as prescribed under the Proviso to this Notification to file a fresh Application/Petition. Granted.
3. Disposed of as "**abated**".
4. Consigned to records.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial).

Date : 18.08.2017

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Sd/-

SHRI M.K. SHRAWAT
Member (Judicial)

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